



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 106  
IA No. 267/JPR/2021  
IA No. 391/JPR/2021  
IA No. 78/JPR/2022  
IA No. 191/JPR/2022  
IA No. 213/JPR/2022  
IA No. 214/JPR/2022  
IA No. 249/JPR/2022  
IA No. 26/JPR/2023  
IA No. 131/JPR/2023  
IA No. 142/JPR/2023  
CP No. (IB)- 02/9/JPR/2021  
Under Section 9 of IBC, 2016

**In the matter of:**

**Sangam (India) Ltd.**

**...Operational Creditor/Applicant**

**Versus**

**Aarti Suitings Pvt. Ltd.**

**...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the BoB : Anubha Singh, Adv.  
Deepika Sanwariya, AR  
For the Applicant : Amol Vyas, Adv.

**ORDER**

**IA No. 131/JPR/2023:**

This application under Section 12A of the IBC, 2016 for withdrawal of ongoing CIRP initiated against M/s Aarti Suitings Private Limited vide order dated 17.06.2021. The RP has submitted that he has received Form FA dated 23.01.2023 seeking withdrawal of ongoing Corporate Insolvency Resolution Process from M/s Sangam India Limited on whose application under Section 9 of

Sd/-

Sd/-



IBC, 2016, the CIRP was initiated against the Corporate Debtor. CoC members having 97.34% voting rights has approved the withdrawal of CIRP of M/s Aarti Suitings Pvt. Ltd. by 97.34%.. Therefore, CIRP admitted under Section 9 of IBC, 2016 vide order dated 17.06.2021 be withdrawn. Permission granted. CP No. (IB)- 02/9/JPR/2021 is dismissed as withdrawn.

All pending IAs stand disposed of accordingly.

Sd/-

(Prasanta Kumar Mohanty)  
Technical Member

Sd/-

(Deep Chandra Joshi)  
Judicial Member

March 27, 2023